

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-517

IB-31/PB/2018

CA/505/2019, Appeal/45/2023, IA/4021/2023, IA/4034/2023,
IA/4048/2023, IA/4053/2023, IA/4092/2023, IA/5341/2023, IA/5379/2023,
IA/5381/2023, IA/5382/2023, IA/5383/2023, IA/5384/2023, IA/5387/2023,
IA/5660/2023, IA/5826/2023, IA/5839/2023, IA/5891/2023, IA/6010/2023,
IA/6166/2023, IA/6176/2023, IA/6187/2023, IA/6188/2023, IA/6190/2023,
IA/6243/2023, IA/6275/2023, IA/6278/2023, IA/6367/2023, IA/6687/2023

IN THE MATTER OF:

Oriental Bank of Commerce

.....Applicant

Vs.

Lotus Auto Engineering Ltd & Ors.

.....Respondent

SECTION

U/s 7 IBC Liq.

Order delivered on 15.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Mahima Ahuja, Adv.

For the Respondent : Ms. Aakanksha Kaul, Mr. Aman Sahani, Mr. Satya
Sabharwal, Advs. for R 28-R 35

For the RP : Mohd Nazim Khan, RP in CA/505/2019

ORDER

Due to paucity of time, the matter is listed on **20.05.2024.**

**Sd/-
(Court Officer)**